

(23)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD.

O.A. NO. 1211/94

DATE OF JUDGMENT: 7.4.95

BETWEEN:

P. VENKATESWARA RAO

APPLICANT

AND

1. Principal Director of Audit,
South Eastern Railway,
Garden Reach,
Calcutta.
2. Additional Deputy Controller
of Audit and Auditor General of India (Railways),
Bahadurshawzafar Marg
3. Controller & Auditor General of India,
Bahadurshawzafar Marg,
NEW DELHI.

COUNSEL FOR THE APPLICANT: SHRI P.B.VIJAYA KUMAR
S.R./Addl.CGSC

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN
HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.)

CONTD....

To

- 1 The Principal Director of Audit,
S.E.Railway, Garden Reach, Calcutta.
2. The Additional Deputy Controller and
Auditor General of India (Railways)
Bahadurshazafar Marg, New Delhi.
- 3 "Bhagat Singh Karam Marg," New Delhi.
4. One copy to Mr.P.B.Vijaya Kumar, Advocate, CAT.Hyd.
5. One copy to Mr.G.Parameswara Rao, SC for A.G.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

29
O.A.NO.1211/94.

Date of Judgment: 7.4.1995

JUDGMENT

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri P.E.Vijaya Kumar, learned counsel for the applicant and Shri G.Parameswara Rao, learned standing counsel for the respondents.

2. This OA was filed praying for quashing the proceedings No.71-Admn./PVR/2316, dated 25.8.1994 of ~~..... application to the respondents to retire the applicant from service in accordance for~~ ~~..... date 48(a) of Pension Rules and/~~ settlement of pensionary benefits in accordance with law.

3. The learned counsel for the applicant submitted that the applicant instructed him to withdraw this OA with liberty to the respondents seeking voluntary retirement and in case he is going to be aggrieved he may be permitted to resort to this Tribunal under Section 19 of the Admve. Tribunals Act.

4. In the circumstances, the OA is dismissed as withdrawn subject to the liberty as prayed for.

No costs./

d
(R.RANGARAJAN)
MEMBER (ADMN.)

Neeladri
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 7th April, 1995.
Open court dictation.

Amby
Deputy Registrar OCA

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE- CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN: M(ADMN)

DATED - 7/4/1995.

M. A. / R. A. / C. A. NO.

O. A. No. 1211/94
in

T. A. No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered / Rejected.

No order as to costs.

Not a copy

